

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:201
ANSWERED ON:24.07.2000
FOREST LAND ON LEASE TO TRIBALS
JAYASHREE BANERJEE

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government have any proposal to provide forest land on lease to the tribals in Madhya Pradesh; and
- (b) if so, the criteria laid down by the Government for the purpose?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI)

(a) No Sir.

(b) However, as per various Guidelines & Rules framed under the Forest (Conservation) Act, 1980, a provision exists for regularisation of pre-1980 encroachments where the State Government had taken a decision before enactment of the Forest (Conservation) Act, 1980, to regularise encroachments of eligible category as per the certain criteria evolved by the State Government in accordance with local needs and conditions but could not implement their decision before the commencement of the Act.

In this regard, one proposal involving regularisation of encroachment which had taken place up to 31.12.1976 and one another proposal involving regularisation of encroachment which had taken place between 1.1.1977 and 24.10.1980 has been submitted by Government of Madhya Pradesh.